

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(18)

OA No. 2423/91

New Delhi this the 21st day of August 1996

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

1. Shri Amirakh,
S/o Shri Parshadi,
R/o Block No. G-1,
H.No. 12253, Pul Mithai,
Gang Quarters, Railway Colony,
Delhi.
2. Shri Vijay Kumar,
S/o Shri Murari Lal,
R/o A-171/2, Gawri Extn.,
Near Som Bazar,
Bhajan Pura,
Delhi.

.....Applicants

By Advocate: Shri Mahesh Srivastava

Versus

1. General Manager,
N.Railway, Baroda House
New Delhi.
2. General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. Divisional Railway Manager,
Northern Railway,
Phar Ganj, New Delhi.
4. Asstt. Engineer (MG),
Northern Railway,
Hamilton Road,
Delhi.

....Respondents

By Advocate: None

ORDER (Oral)

We have heard the learned counsel for the applicant
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and peruse the materials on record.

2. Shri Mahesh Srivastava admitted that both the applicants who were reverted by impugned order dated 9-9-91 have subsequently been restored to their original posts in the pay scale of Rs. 950-1500 w.e.f. December 1991

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(19)

and the only grievance that now survives in respect of the applicants is their claim for wages in the scale of Rs. 950-1500 and continuity of service for the intervening period of about 2 months.

3. We notice that the applicants had filed a representation on 20-9-91 to the respondents against their reversion which Shri Srivastava states has not been disposed of. In the event that the applicants make a fresh self-contained representation to the respondents within 1 month from the date of receipt of a copy of this judgement focussing on their surviving grievance, the respondents should dispose of the same in accordance with law by means of a speaking and reasoned order within 3 months of its receipt.

4. This OA is disposed of with the above direction.

No costs.

A. Vedavalli
(DR. A. VEDAVALLI)
Member (J)

S. R. Adige
(S. R. ADIGE)
Member (A)

cc.